

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/1606/2024 C.P. (IB)/3045(MB)2019

IN THE MATTER OF

Ahmednagar Mechants Co-Operative Bank Limited ... Petitioner
Vs
Ujwal Electrical Stampings Pvt Ltd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv. Manoj Mishra (PH)

For the Respondent:

ORDER

IA 1606 of 2024- The prayer in the IA is as under:

a) Pass an Order taking on record the Report for Second reconstitution of the Stakeholders' Consultation Committee, annexed and marked as Exhibit - "A" to this Application;

(b) Pass an Order taking on record the updated list of stakeholders of M/s. Ujwal Electrical Stampings Private Limited (as on 15.01.2024), which is annexed and marked as Exhibit - "B" to this Application;

The Counsel has drawn our attention to the order dated 15.01.2024 in IA 2134 of 2023 vide which reclassification of Ahmednagar Merchant's Co-operative Bank Limited as unsecured Financial Creditor was allowed. In view thereof, the report is taken on record. Accordingly, the present IA is **allowed** and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA/576/2024 IA/3394/2023 C.P. (IB)/3045(MB)2019

IN THE MATTER OF

Ahmednagar Mechants Co-Operative Bank Limited ... Petitioner

Vs

Ujwal Electrical Stampings Pvt Ltd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv. Manoj Mishra (PH)

For the Respondent:

IA/576/2024: Adv. Jog Singh (VC)

IA/3394/2023: Adv. Gulfam Khan, R9 (VC)

ORDER

IA 576 of 2024- The prayer in the IA is as under:-

(a) Pass an Order permitting the Applicant! Liquidator to consider the claim of Rs. 56,478/- (Rupees Fifty - Six Thousand Four Hundred and Seventy - Eight Only) submitted by Assistant Provident Fund Commissioner, Recovery Officer, Employees' Provident Fund Organisation, District Office, Ahmednagar on 09.01.2024.

(b) Pass an Order condoning the delay of 516 (five hundred and sixteen) days from 11.08.2022 to 09.01.2024 in submission of claim by Assistant Provident Fund Commissioner, Recovery Officer, Employees' Provident Fund Organisation, District Office, Ahmednagar.

Ld. Counsel for the Respondent very fairly submits that the Liquidator has duly considered the claim amount and she also prays for condonation of delay in view of the prayer in the Application and the submissions made by the Respondent, the IA is **allowed** and **disposed of**.

IA 3394 of 2024- Ld. Counsel for Respondent No. 9 submits that no relief has been claimed against them and he is merely a proforma Respondent. Ld. Counsel for the Applicant admits that Respondent No. 9 and 10 are proforma Respondents. None present on behalf of other Respondents. In the interest of justice, adjourned to **07.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/